

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.95/2006

Monday this the 20th day of February 2006.

CORAM:

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

M.Sarojini,
D/o Krishnan.
Kallangad, Poolodi,
Mangara, Palakkad.

Applicant

(By Advocate M/s Santhosh & Rajan)

Vs.

1. Union of India represented by the
Secretary, Ministry of Railways,
New Delhi.
2. The Senior Divisional Personnel Officer,
Southern Railway, Palakkad. Respondents

By Advocate Smt. Sumathi Dandapani).

The application having been heard on 20.2.2006
the Tribunal on the same day delivered the following

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

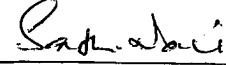
The applicant is an Ex-Casual Labourer working under the respondents and she had to her credit 174 days' of service. She was called for an interview vide A-3 before the Screening Committee for absorption on which occasion she had not produced the Date of Birth Certificate issued by the Civil authorities to prove the date of birth. Therefore her case was rejected vide A4 dated 8.3.2005. The prayer of the applicant is that, now she has produced the Birth Certificate as at Annexure A-5 and submitted a representation at A-6 dated 20.7.2005 to consider her case. But the respondents have not given any positive response.

2. In the interest of justice, we direct the 2nd respondent to consider and dispose of the representation (A6) in accordance with rules and communicate the decision taken to the applicant, within a period of one month from the date of receipt of a copy of this order.
3. O.A. is disposed of as above. No costs.

Dated the 20th February, 2006.



GEORGE PARACKEN
JUDICIAL MEMBER



Sathi Nair
SATHI NAIR
VICE CHAIRMAN

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